

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:25
ANSWERED ON:26.07.2010
POWERS TO PANCHAYATI RAJ INSTITUTIONS
Chavan Shri Harischandra Deoram

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government proposes to give more powers and funds to the Panchayati Raj Institutions to enable them to function as local self Government;
- (b) if so, the details thereof alongwith the number of requests received so far by the Government from Panchayat Chiefs in this regard, State-wise;
- (c) whether the Government has a proposal to transfer about 29 subjects to Panchayats as per the Article 243G of 73rd (Amendment) Act, 1992 of the Constitution;
- (d) if so, the details thereof;
- (e) whether the Finance Commission have recommended allocation of more funds to the Panchayats;
- (f) if so, the details thereof, State-wise;
- (g) whether the Government has formulated any national policy to make the Panchayati Raj Institutions a success in the rural areas; and
- (h) if so, the details thereof, including the action taken for effective implementation of the same?

Answer

MINISTER OF PANCHAYATI RAJ (Dr. C. P. JOSHI)

(a) to (d): As per Article 243G of the Constitution, States are to endow Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government and to plan and implement schemes for economic development and social justice, including those in relation to matters listed in the Eleventh Schedule. States vary in the extent to which they have devolved powers to Panchayats. As States are competent to devolve powers to Panchayats, requests on this issue are dealt and decided by States.

(e) to (f): The 13th Finance Commission has recommended enhanced funds for Panchayats as mentioned in the Annexure.

(g) to (h): As per the Seventh Schedule of the Constitution, local government is a State subject. While there is no single national policy for Panchayati Raj, Ministry of Panchayati Raj has addressed policy issues through seven Round Tables of State Ministers In-charge of Panchayati Raj held between July-December, 2004 and through dialogues in meetings, workshops etc with States. To make Panchayati Raj Institutions a success, MoPR also implements various schemes i.e. Backward Regions Grant Fund(BRGF), Rashtriya Gram Swaraj Yojana(RGSY), Panchayat Empowerment and Accountability Incentive Scheme(PEAIS) and Panchayat Mahila Evam Yuva Shakti Abhiyan (PMESYSA). Details of these schemes are available on MoPR's website www.panchayat.nic.in.

Annexure referred to in Part (e) to (f), Lok Sabha USQ No. 25 to be answered on 26.7.10

State-wise allocation of 12th Finance Commission (12th FC) and

13th Finance Commission (FC) grant for Rural Local Bodies

(Rs. in crore)

Sl.No.	State	12th FC Grant (2005-10)	13th FC Grant (2010-15)
		Basic Grant	Performance Grant Total

1	Andhra Pradesh	1587	3417.31	1809.27	5226.58
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2	Arunachal Pradesh	68	179.07	94.77	273.84
3	Assam	526	1031.56	546.11	1577.68
4	Bihar	1624	3239.59	1715.23	4954.82
5	Chhattisgarh	615	1092.42	578.42	1670.84
6	Goa	18	59.01	31.24	90.25
7	Gujarat	931	1525.44	807.65	2333.09
8	Haryana	388	710.66	376.23	1086.89
9	Himachal Pradesh	147	364.41	192.93	557.34
10	Jammu & Kashmir	281	600.49	317.92	918.41
11	Jharkhand	482	991.66	524.95	1516.61
12	Karnataka	888	2945.29	1559.25	4504.54
13	Kerala	985	1274.89	675.04	1949.92
14	Madhya Pradesh	1663	2689.89	1424.14	4114.03
15	Maharashtra	1983	3595.47	1903.51	5498.98
16	Manipur	46	143.23	75.84	219.07
17	Meghalaya	50	204.67	108.42	313.09
18	Mizoram	20	131.80	69.79	201.59
19	Nagaland	40	199.53	105.64	305.18
20	Orissa	803	1694.18	896.98	2591.16
21	Punjab	324	735.56	389.43	1124.98
22	Rajasthan	1230	2575.24	1363.40	3938.64
23	Sikkim	13	120.61	63.90	184.51
24	Tamil Nadu	870	2016.32	1067.48	3083.81
25	Tripura	57	191.66	101.50	293.16
26	Uttar Pradesh	2928	6399.61	3388.26	9787.87
27	Uttarakhand	162	386.34	204.51	590.85
28	West Bengal	1271	2709.72	1434.58	4144.30

Total	20000	41225.62	21826.38	63052.00
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Note:

(i) The Performance Grant Component would be applicable from the year 2011-12 and would be subject to fulfillment of certain condition by the states stipulated by the 13th FC.

(ii) The figures of 13th FC grant are estimated based on the percentage of projected divisible pool and would be subject to adjustment based on the actuals of divisible pool in the relevant year.